Clarification regarding implementation of M.S.Notice number 14 of 2007

M.S. Notice 14 of 2008

No. MTT/Misc.64 Dated: 19th June, 2008

Sub: Clarification regarding implementation of M.S.Notice number 14 of 2007

This Directorate has issued MS Notice 14 of 2007 on 17th October 2007 on the subject of Near Coastal Vessel (NCV) Deck and Engine cadet scheme. The said MS Notice outlines the criteria for eligibility, training and certification system of the said scheme.

Para 5.2 of the said notice states, Identity CDC / Passport. As per section 99 of MS Act 1958 as amended, no person shall engage or carry to sea any seamen under this Act in any ship, except a home trade ship of less than 200 tons gross, from any port in India unless seamen is in possession of certificate of discharge or a continuous certificate of discharge issued under this Act. Accordingly, para 5.2 of the said notice to be read as :Identity-CDC.

Para 5.6 of the said notice requires that an applicant should have completed pre-sea GP rating training and passed the exit examination with minimum 60 percent aggregate marks to be eligible for being inducted as NCV Deck and Engine cadet.

Considering that at present no separate mark sheet is being issued to successful candidates, it is therefore clarified that persons who have successfully completed the pre-sea GP rating course of six months duration and passed the Exit examination, are to be considered to have met the criteria indicated under para 5.6 of M S Notice no 14 of 2007. However, for GP rating course commencing 1st July 2008 onwards, marks obtained by successful candidate would be indicated on their passing out certificate and those having obtained more than 60% of marks would be eligible for induction as NCV Deck / Engine cadets as per the instant scheme.
Para 6.3 of the said notice requires the applicant to be in possession of Rating, forming part of (Navigational) / Engineering) watch certificate. Considering that the scheme is essentially meant for officer cadre of the NCV vessels, the requirement of possessing such certificate is to be treated as 'optional'

Sd/-

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